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The High Court Of Madhya Pradesh

WP-14448-2020

(MADHAVSINGH YADAV Vs THE STATE OF MADHYA PRADESH AND OTHERS)

Indore, Dated : <u>14-10-2020</u>

Heard through Video Conferencing.

Parties through their counsel.

The petitioner before this Court has filed this present petition by way of Public Interest Litigation, who is a social worker, stating that lot of news has been circulated on whatsapp, facebook and other social media. He has prayed for the following reliefs :-

1. यह कि याचिकाकर्ता की यह याचिका स्वीकार की जाये।

2. यह कि जनसम्पर्क विभाग की मान्यता एवं अनुमति के बिना मोबाईल एप्लीकेशन वाटसप, फेसबुक, यूटयूब सोश्यल मिडिया में चल रहे फर्जी न्यूज चेनल एवं उनक फर्जी पत्रकारों को प्रतिबंधित करने हेतु तत्काल आदेश जारी किये जाये।

3. यह कि उक्त गतिविधियों के विरूद्ध योग्य धाराओं के अन्तर्गत आपराधिक प्रकरण पंजीबद्ध कर दांडिक कार्यवाही की जाये।

4. यह कि जिलाधीश उज्जैन प्रशासन एवं जनसम्पर्क विभाग को दोबारा इस प्रकार की गतिविधि न होने देने हेतु तथा ऐसी गतिविधियां रोकने हेतु योग्य आदेश प्रदान किये जाने जाना परमावश्यक है।

The petitioner has not been able to point out any statutory provision of law which entitles the publicity department to have a check on such news.

In case, any crime is committed, the petitioner is certainly free to take recourse to the statutory provisions and in case there is any violation of any other statutory provision of law, which has not been pointed out by the petitioner in the present petition or before this Court, the petitioner shall be free to take recourse to other legal remedies.

In a Public Interest Litigation, this Court by a blanket order cannot restrict circulation of news on whatsapp, facebook etc on the basis of wide allegations levelled by the petitioner.

The admission is declined.

(S.C.SHARMA) JUDGE (SHAILENDRA SHUKLA) JUDGE

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